IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 139 of 1993.

DATE OF DECISION 27.01.1993

V.M.David and three others — Applicant (s)

Mr.M.R.Rajendran Nair — Advocate for the Applicant (s)

Versus

Telecom District Manager (Engineer), Thiruvalla. — Respondent (s)

Mr.P.A.Mohammed, ACGSC — Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. To be circulated to all Benches of the Tribunal ? No

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this application dated 31.12.1992 filed under Section 19 of the Administrative Tribunals Act the four applicants have claimed re-engagement in preference to their juniors and outsiders, conferment of temporary status and regularisation by virtue of their previous service between 9.3.87 and 11.4.87 and their subsequent service on the basis of Bills.

2. When the case was taken up for admission the learned counsel for the applicants stated that the

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applicants will be satisfied if the respondents are directed to dispose of their representation dated 3.2.92 within a reasonable period.

3. In the above circumstances, we admit this application allowing the M.P. for joint application and dispose of the same at the admission stage itself with the direction to the respondent to dispose of the representation of the applicants dated 3.2.92 at Annexure-II within a period of one month from the date of communication of a copy of this judgment. In case the representation is not readily available with the respondent a copy thereof available at Annexure-II itself shouldbe disposed of on the above lines. There is no order as to costs.

27.1.93.

(AV Haridasan)
Judicial Member

(S.P.Mukerji)
Vice Chairman

27th January,1993.

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